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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2931 of 1997

New Delhi, dated 24th March, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Ajeet Singh,
S/o Shri Pyare Singh,
R/o Qr. No.696,
Sector 7,
R.K. Puram,
New Delhi.

... APPLICANT

(By Advocate: Shri U. Srivastava)

VERSUS

Union of India through

1. The Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Director,
Central Bureau of Investigation,
CGO Complex,
Block No. IV,
Lodhi Road,
New Delhi-110003.
3. The Supdt. of Police,
C.B.I., Anti Corruption Unit VIII,
Block No. IV, 3rd Floor,
CGO Complex,
Lodhi Road,
New Delhi.

... RESPONDENTS

(By Advocate: Shri K.C.D. Gangwani)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks a direction to the Respondents to consider him for engagement as a Casual Labourer in preference to juniors and outsiders.

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2. Applicant contends that he worked with respondents as a Casual Labourer from 24.11.94 till 16.6.97.

3. Respondents state that applicant worked with them as a Casual Labourer upto 16.6.97 with breaks. Thereafter he left service without prior intimation.

4. I dispose of this O.A. with a direction that if and when respondents are engaging Casual labourers then subject to the availability of work they should consider engaging applicant in preference to juniors and outsiders. No costs.

Arifangal
(S.R. ADIGE)
VICE CHAIRMAN (A)

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